



NATIONAL COMPANY LAW TRIBUNAL
AMARAVATHI BENCH

PRESENT: HON'BLE JANAB MOHHAMED AJMAL - MEMBER JUDICIAL

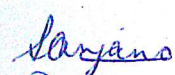
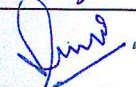
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 12.02.2020 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 205/9/AMR/2019
NAME OF THE COMPANY	Sri Teja Bio Fuels Pvt Ltd
NAME OF THE PETITIONER(S)	Karbon Energy
NAME OF THE RESPONDENT(S)	Sri Teja Bio Fuels Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

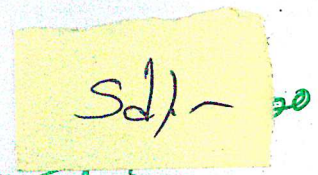
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Keshava Rao	Advocate	9912113366	
M. Adhwanja	Advocate	9912113366	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sanjana Tejally	Advocate	8294494245	
Suman Bjaemia	PLS	9703358320	

ORDER

Counsel for both the sides arte present. Memo of withdrawal of CP has been filed as per order dated 10.02.2020. Memo accepted. Accordingly permission is granted to withdraw the petition under Rule 8 of Bankruptcy (Application to Adjudicating Authority) Rules 2016. The CP is accordingly dismissed as withdrawn.



MEMBER JUDICIAL